

(2018) 09 CHH CK 0317

Chhattisgarh High Court

Case No: Writ Petition (S) No. 6175 Of 2018

Prabhat Kumar Yadvesh

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Sept. 20, 2018

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: K.R. Nair, Syed Majid Ali

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

1. The challenge in the present Writ Petition is to the order Annexure-P/1 whereby the services of the petitioner has been transferred from Pali,

District Korba to Premnagar, District Surajpur (C.G.).

2. The counsel for the petitioner assails the same on a limited ground that, the son of the petitioner who is 1 1/2 years of age is suffering from a

decease known as DOWN SYNDROME and is in treatment at the Apollo Hospital, Bilaspur as well as Korba. In the given facts, in case if the

petitioner now shifts his family to Surajpur, he would be finding it difficult to provide continuous medical treatment and therefore for the moment, the

petitioner's case may be reconsider retaining him at his present place of posting.

3. Considering the nature of case, particularly taking the health ground of the son of the petitioner, let the petitioner make a detailed representation

supported with all relevant documents to the respondent No.1 within 10 days from today who in turn shall reconsider the case of the petitioner so far

as his posting is concerned and shall take a decision within a period of 3 months.

4. Meanwhile, the respondents are restrained from giving effect to the impugned order so far as the petitioner is concerned.

5. Accordingly, the writ petition is disposed off.